

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO- 2010
ANSWERED ON -03/08/2022

PAYMENT OF COMPENSATION TO FARMERS FOR LAND ACQUISITION

2010 # Dr. Kirodi Lal Meena:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the number of farmers in Alwar, Dausa and Sawai Madhopur districts whose land has been acquired for road projects under Bharat Mala Project;
- (b) whether compensation has been paid to all these farmers and if so, the details thereof;
- (c) if not, the details of those farmers who have not received compensation, so far and the payment of compensation amount still pending and the reasons therefor; and
- (d) the steps being taken by Government for timely payment of pending compensation to these farmers?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) The number of farmers in Alwar, Dausa and Sawai Madhopur districts whose land have been acquired for road projects under Bharat Mala Project are as under:-

Sr. No.	District Name	No. of farmers
1.	Alwar	NIL
2.	Dausa	19046
3.	Sawai Madhopur	25113

- (b) National Highways Authority of India (NHAI) has deposited compensation amount with the Competent Authority for Land Acquisition (CALA), for disbursement. Concerned CALAs have disbursed nearly 93% of the compensation amount.
- (c) Compensation has not been disbursed to nearly 7% farmers due to disputes (viz. title, ownership, share etc.) among land owners.
- (d) The steps taken by NHAI for timely payment of pending compensation to these farmers are as follows: (i) Regularly organizing camps and awareness programs for collecting documents from farmers for payment of compensation amount; (ii) Providing door to door collection facilities of compensation files to farmers; (iii) Regularly organizing camps of revenue officers in every village for solving the farmer's problems.
